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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 46 / 2009-Customs (N.T.)

New Delhi, the 6th May, 2009.
16 Vaisakha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Customs Commissionerate, C.R.Building, Statue Circle, Jaipur to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

- (i) the Commissioner of Central Excise, Jaipur I, Jaipur;
- (ii) the Commissioner of Customs (Export), Rajaji Salai, Chennai; and
- (iii) the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Mateshwari Textiles, Gali Ki Ret, Badi Basti, Puskar District Ajmer (Rajsthan) and others issued vide, F.No. 23/31/07-DZU, dated the 23rd June, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/57/2008-Cus.IV]

Sd/-
(M.M.Parthiban)

Director (Customs) to the Government of India